Name	Capacity	Present yearly output
Seasoning Kiln	Capacity 36 tons per charge	(Tons) About 336
Ascu Plant	Capacity 37 to 40 tons Sawn timber per month per shift.	About 360
Creosote Plant	125 to 130 tons Swan timber per month	About 528

(c) No; the reason is lack of demand for treated and seasoned timber.

DECLARATION OF CERTAIN AREAS IN SOUTH ANDAMANS AS 'RESERVE' FORESTS

487. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer given to Starred Question No. 463 in the Rajya Sabha on the 9th March, 1960 and state:

- (a) whether it is a fact that the Settlement Officer has issued a proclamation referring to the Chief Commissioner, Andaman Islands' Notification No. 113|59 of the 10th August, 1959 stating that "the net consequence of the Notification is that after its publication . . . no fresh clearing for cultivation or for any other purpose shall be made in such land except as may be permitted by the Chief Commissioner . . .", in contravention of the assurance given by the Minister of Agriculture in the Rajya Sabha that the Notification declaring certain areas in South Andamans  $a_{\rm S}$  'reserve' forests "will not come into effect until claims finally settled . . ."; and
- (b) if so, what action has been taken in this regard by Government?

THE MINISTER OF AGRICULTURE (Dr. P. S. DESHMUKH): (a) No, Sir.

(b) Does not arise.

540 RS-4.

छोटे बन्दरगाहों मे िदेशी जहाजों द्वारा भारतीय राष्ट्रीय ध्वज का फड़राया जाना

४८८. श्री न-ाबसिंह चौहान: क्या पिबहन तथा संचार मंत्री यह बतारे की कृपा करेंगे कि:

- (क) क्या उनका घ्यान दिनांक १६ जुलाई, १६६० को 'टाइम्स श्राफ इंडिया' के 'संपादक के नाम पत्र' कालम में प्रकाशित इस श्राश्य के पत्र की श्रोर श्राक्षित किया गया है कि विदेशी जहाज छोटे भारतीय बंदरगाहों पर भारतीय राष्ट्रीय घ्वज नहीं फहराते श्रौर सीमाशुक के तथा बंदरगाह के प्राधिकारी इस बान की श्रोर घ्यान नहीं देतें ; श्रौर
- (ख) यदि हां, तो इस संबंध में वारत-विक स्थिति क्या है श्रौर क्या सरकार इस संबंध में कुछ क.र्यवाही करने का इरादा रखती है ?
- †[HOISTING OF INDIAN NATIONAL FLAG BY FOREIGN SHIPS AT MINOR PORTS
- 488. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Transport and Communications be pleased to state:
- (a) whether his attention has been drawn to a letter published in the 'Times of India' dated July 19, 1960, under the column 'Letters to the
  - † [ ] English translation.

2891

(b) if so, what is the exact position in this respect; and whether Government propose to take any action in this connection?]

परिवहन तथा संचार मंत्रालय के राज्य-मंत्री (श्री राज बहावुर): (क) जी, हां।

(ख) भारत सरकार की, जांच करने पर, यह पता चला है कि ऐसी घटनाएं केवल दो बार हुईं। इस के अलावा बाकी जितने भी जहाज छोटे पत्तनों पर श्राये उन्होंने अपने अपने अगले मस्तल पर पतन में प्रवेश करते समय तथा वहां ठहरने के दौरान में सम्मान के प्रतीक स्वरूप भारत का राष्ट्रीय झंडा फहराया है। उनत घटनाश्रों में से एक में तो जैसे ही यह गलती कप्तान को बताई गयी वैसे ही भारत का राष्ट्रीय झंडा उन के द्वारा जहाज पर फहराया गया। दसरे मामले में जहाज के कप्तान ने भ्रपने जहाज पर भारत का राष्ट्रीय झंडा फहराने की कोई कार्यवाही नहीं की ।

मंतर्ष्ट्रीय प्रथा के अनुसार व्यापारी जहाजों को विदेशी पनती में प्रवेश करते समय और इन पतनों पर ठहरे रहने की अवधि तक जहाज के अगले मस्तूल पर तत्संबंधी देश का राष्ट्रीय झंडा फहराना पडता है । यह प्रथा भ्रत्यन्त प्रसिद्ध है । तटवर्ती देश को इस प्रया का उल्लंघन होने पर इस विषय में उस देश से जिस का झंडा उल्लंघन करने वाले जहाज पर फहराता पकड़ा जाता है । कूटनीतिक सूत्रों द्वारा उचित कार्यवाही करते का ग्रधिकार मिला

† THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI Raj BAHADUR): (a) Yes.

to Questions

(b) Enquiries made by the Government of India reveal that except in two instances, all foreign ships which have called at minor ports in India have hoisted the Indian National Flag on the fore-mast as a mark of courtesy while entering the port and during the stay at that port. In one case, Master of the vessel exhibited National Flag as soon as the omission was brought to his notice. In other case, the Master of the vessel made no attempt to fly the Indian National Flag

According to International practice, it is customary for merchant ships when entering the port of a foreign country and during the stay at that port to fly the National Flag of that country at the fore-mast head.

In the event of failure to comply with this wellknown international practice, it is always open to the coastal state to take up the matter through diplomatic channels with the foreign government concerned whose flag the defaulting ship is flying.]

## STAGE CARRIAGE AND PUBLIC CARRIER PERMITS

489. SHRI M. P. BHARGAVA: the Minister of Transport and Com-MUNICATIONS be pleased to state:

- (a) the total number of stage carriage permits in force in the country with a State-wise break-up as on 31st March, 1956 and as on 31st March of subsequent years till 1960;
- (b) whether there are any passenger buses which operate in any of the States without a permit under the Motor Vehicles Act and if so, their

<sup>†[ ]</sup> English translation.